MR. CHAIRMAN: I have already ruled that the Constitution requires every Proclamation to be laid on the Table of the House. What is its validity, when it will expire, these are matters which cannot be discussed at this stage. This is my ruling.

SHRI DWIJENDRALAL SEN GUPTA: Since the period has lapsed, you cannot do that. You are not a Court here. You have no inherent power to condone the period of limitation here.

श्री ना० कु० शेजवलकर: मैं जो निवेदन करना बाहता हूं वह रूलिंग के बारे में नहीं है । मैं यह निवेदन करना चाहता हूं कि कम से कम यह स्वीकार कर लिया जाय कि शासन अपना कर्तव्य पालन करने से च्युत रहा है । सदन में यह बात रिकार्ड कर ली जाय ।

MR. CHAIRMAN: I have given my ruling.

PAPERS LAID ON THE TABLE

PROCLAMATIONS ISSUED BY THE PRESIDENT IN RELATION TO THE STATE OF ORISSA AND RELATED PAPERS

THE MINISTER OF STATE IN THE M1N1STERY OF HOME AFFAIRS (SRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table a copy each of the following papers (in English and Hindi):—

- I. (0 Proclamation (G.S.R. No. 67) issued by the President on January 11, 1971, under article 356 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article.
- OS) Order dated January 11, 1971, made by the President under subclause (i) of clause (c) of the Proclamation.

[Placed in Library. See No. LT-6/71 for (i) and (ii)].

(*Hi*) Report of the Governor of Orissa dated January 11, 1971, of the President recommending the

suspension of the State Legislative Assembly. [Placed in Library *See* No. LT-7/71].

- II. Proclamation (G.S.R. No. 119) issued by the President on January, 23, 1971 revoking the Proclamation made by him on January, 11, 1971, under article 356 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article. [Placed in Library. *See* No. LT-8/71].
- III. 0) Proclamation (G.S.R. No. 120) issued by the President on January 23, 1971, under article 356 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article.
- 07) Order dated January 23, 1971, made by [he President under subclause (i) of clause (c) of the Proclamation.

[Placed in Library. See. No. LT-8/71 for (i) and (ii)].

- (*Hi*) Report of the Governor of Orissa, dated January, 20, 1971, to the President recommending the dissolution of the State Legislative Assembly. [Placed in Library. *See* No. LT-9/71].
- Sir, I also beg to lay on the Table a copy each of the following papers (in English and Hindi):—
- IV. (i) Proclamation (G.S.R. No. 398) issued by the President on March 23, 1971, under article 357 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article. [Placed in Library. Sec No. LT-10/71]. (ii) Order dated March 23, 1971, made by the President under subclause (i) of clause (c) of the Proclamation. [Placed in Library. See No. LT-9/71].

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(Hi) Tel phonic Message dated March 22, 1971 from the Governor of Oris₅a to the President recommencing the issue of the Proclanation.

श्री सुन्दर सिंह संबारी (राजस्थान) : श्रीमन्, भाइटम नम्बर 4 में जो मंत्री महोदय ने सदन में रखा है उसका जो तीसरा भाग है उसमें राज्यपाल का ःलीफोन संदेश दिनांक 22 मार्च, 1971 भी सदन पटल पर रखा जारहा है। मैं ग्राप से यह जानकारी लेना चाहता हं कि मार्च दिने जन मैसेज सदन पटन पर रखा जारहा है वह क्या है ? और क्या डेलीफोन भापरेटसं भीर टेलीफोन रेकाईस यहां ाउस में प्ले किये जायेंगे ? भावश्यकता यहां पर किसी डाकमेंट को सदन में रखने की है। प्रगर गवर्नर की लिखित रिपोर्ट भायी होती तो उसे यहां रखा जासकता था। गवनंर की रिपोट को भी हम ग्रभी तक सदन में रखते भागे हैं । लेकिन हम एक हिस्टी कियेट करेंगे झगर झाप टेलीफोन मैसेज को यहां पर हाउस में प्ले करने की धनमति देंगे। मेरा द्याप से यह निवेदन है कि जहां हम धन्य कागजों को ले करने की धनुमति देते हैं वहां कम से कम टलीफोन मैसेज को प्ले करने की भन्मति नहीं प्रदान करनी चाहिए।

SHRI LOKA MATH MISRA: Sir, would you allow me to place on the Table a telepathic message I have received?

MR. CHAIR <4AN: The position is this. The telephonic message was received. It is the duty o the Government to inform this House at the earliest opportunity. It will probably e followed up, they will follow up the t lephonic message, by some communication.

AN HON. M EMBER: When?

भी मुन्दर सिंह लंबारी: भीमन्, मेरा धाप से निवेदन है कि त्वीफोनिक मैसेज की सरकार सूचनादे देती यह बात तो समझ में भा जाती है, लेकिन टेलीफोनिक मैसेज टेबिल धाफ दि हाउस पर रखा जाय या नहीं, अभी यह प्वांडट एट डिस्प्यूट हैं। मेरा आप से यह निवेदन है कि इस को आपटेंबिल पर रखने की इजाजत कदापि न दें।

SHRI BANKA BEHARY DAS: May I know whether it was the Governor's telephone or the Naxalites' telephone?

SHRI P1TAMBER DAS: The matter is very simple. Only the papers can be laid on the Table of the House. I can understand that if the telephonic message had been further confirmed by a letter from the authority concerned, then that letter could be placed. But the telephonic message has only been heard. It is not a document. How can it possibly be laid here?

SHRI BHUPESH GUPTA: A paper may carry the telephone message. Therefore, that is not right.

SHRI NIREN GHOSH (West Bengal): Where is the paper that has carried the message?

SHRI JAIRAMDAS DAULATRAM (Nominated): Sir, my point is this. If the Constitution compels the laying on the Table any Proclamation issued, then it has to be laid on the Table. Whatever legal point or the so<alled legal points, legitimate legal points have been raised therein, have to be included, including the point of telephone. Once the Proclamation has been issued, it must be laid on the Table. This is the right Parliament. Members understand—moment a Proclamation issued, the House must be in possession of the Proclamation and whatever point arise with regard to the procedure, right or wrong, it could only be debated later on.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Whatever may be the reasons, I think it is not proper to lay the telephonic message on the Table of this House. This is my considered opinion because no telephonic message can be laid on the Table

[Shri Chandra Shekhar] of the House. This has been held by this House and by parliamentary institutions every time. I think what Mr. Pitamber Das said was a better way for the Government, namely, if a telephonic message was received it should have been recorded and that record should have been laid on the Table of the House. If there is any such circumstance where there is such a situation, I think the Government has enough resource Air Force planes are there-and these tremendous resources of the Government should be utilised. I think we shall not be poorer by using such methods. Sir, we will be creating bad precedents because if today this telephonic message is laid on the Table, tomorrow; some one will like to place a telephonic message in the House and then you will have objection. So you should direct the Government not to repeat this habit in future.

MR. CHAIRMAN: I have followed it. Mr. Mirdha, do you want to say anything? I am reserving my ruling.

SHRIMATI PURABI MUKHO-PADHYAY (West Bengal): Before you called Mr. Ram Niwas Mirdha I stood up, I raised my hand, You should allow me to speak.

MR. CHAIRMAN: No. I have called Mr. Mirdha.

SHRIMATI PURABI MUKHOPA-DHYAY: But I raised my hand.

MR. CHAIRMAN: I have called Mr. Mirdha

SHRI PITAMBER DAS: The message should have been confirmed by a letter.

SHRI RAM NIWAS MIRDHA: What I am laying on the Table of the House..

भी राजनारायण : पांच बार हम खड़े हुए ग्रीर पांच बार हमको बैठाया । ग्रापने चन्द्र ग्रेखर जी को नहीं बैठाया । हमसे ऐसा ग्राप करेंगे तो ग्राप सोचें कि हम . . . श्री सभापति: सब स्नाप बैठिये।

श्री राजनारायण : काहे बैठें।

श्री समापति : ग्रच्छा, खड़े रहिये। मैं कहता हूं कि बैठिये, नहीं तो फिर खड़े रहिये।

SHRI RAM NIWAS MIRDHA: What I have laid on the Table of the House is a message received on trunk telephone of the report that the Governor has sent in terms of article 356. Sir, the President can act under that article even without a report from the Governor, he can act on his own if he comes to know of the situation.... (Interruption) Please listen to me. You will have a chance to reply. So a report could be sent __

SHRI SUNDAR SINGH BHANDARI: We art: not discussing the decencies of the procedure.

SHRI RAM NIWAS MIRDHA: It is not necessary for a report to come from the Governor because the President can act on his own under article 356.

Sir, as regards the report of the Governor, it can be sent by coded message, it can be sent on teleprinter, it can be sent by a letter or it can be sent on telephone. So in view of the circumstances....

SHRI NIRER GHOSH: No, no. Who says that?

SHRI RAM NIWAS MIRDHA: ... of the case the report of the Governor of Orissa has been transmitted on the trunk telephone.

MR. CHAIRMAN: Are you prepared to place the letter, which may have been or may be followed, on the table of the House?

SHRI RAM NIWAS MIRDHA : Certainly, Sir.

श्री राजनारायण : श्रीमन्, जरा हमको श्राप सुनिये ! एक श्रादमी खड़ा है, श्रीर तमाम हल्ला मचता है। मैं श्राप से एक बात जानना चाहता 33

हं, निबेदन के साथ, जरा ध्यान से सुनिये । बह मार्टिकिल 356 में हैं। जरा हिंदी वाली कापी लाई जाय. हिन्दी वाली कापी नहीं है तो **शंग्रे**जी में पटता हं :

"If the President on receipt of a report from the Governor of a State or otherwise, is satisfied that a situation has arisen in which the be carried on in accordance with 10 मार्च को मिला । the pro' isions of this Consti tution "

श्रीसभापति: इस पर में रूलिंग दे चुका है।

श्री राजनारायण : जरा मुनिये । इसके चौधे के बारे में मैं बोल रहा हूं । टेलीफोन मैसेज और रिपोर्ट दोनों ल्या बराबर हैं ? क्या आपका यह मतलब है। माननीय मिर्घा साहब ने यह कहा कि टेलीफोन पैसेज ग्रीर रिपोर्ट दोनों बरावर है।

चेयरमैन साहब, जरा सुनिये । क्या आपकी व्यवस्था का ग्रंथ में यह समझं कि भ्राप टेली-फोनिक मैसेज और गवर्नर की रपट दोनों की बरावर मानते हैं ?

MR. CHAIRM AN: I reserve my ruling on this.

श्री राजनारायण : जरा सुनिये । मैं श्रापसे एक निवेदन कर रहा हूं। जरा सुन लीजिये। मैंने ब्राप से एक निवेदन किया है, कृपया आप सुन लीजिये ।

MR. CHAIRN AN : All the papers j will be treated as la 1 on the Table excepting the last one, the Report of the Governor.

श्री राजनारायण : शीमन्, मेरा प्वांइट तो ग्राप सुन लीजिये।

MR. CHAIRMAN: I have disposed of that.

श्री राजनारायण : हल्ला करने से मैं बैठने वाला नहीं हूं और जो राज भीर नजाकत है उसको सुनिये । मैं यह कहना चाहता हं...

MR. CHAIRMAN: I have disposed of

श्री राजनारायण : श्रीमन्, ग्रापने जो रूनिंग दी है वह इसके संबंध में नहीं है। राष्ट्रपति जी को gorernment of the State cannot उड़ीसा के राज्यपाल का टेलीफोन सन्देश दिनांक

> श्री सुन्दर सिंह मंडारी: 10 मार्च को नहीं मिला बल्कि 22 मार्च को मिला।

श्री राजनारायण: अगर 22 मार्च को मिला तो बाज 23 मार्च है बीर ब्राज तक सरकार यह कहने की हैसियत नहीं रखती है कि जो टेलीफोन में संदेश मिला है उसकी प्रति सरकार के पास है ? हमें इस बात की जानकारी है कि इसी टेलीफोनिक मैसेज पर राष्ट्रपति महोदय ने प्रौक्ले-मेशन जारी कर दिया है। (Interruption) आप हमारी बात को सुनिये और मैं यह कहना चाहता है कि यह सरकार अब फिक्टीशस रिपोर्ट मंगाने जा रही है। है। इसलिये मैं यह कहना चाहता हं कि राष्ट्रपति जी को जो टेलीफोनिक सन्देश ग्राया ग्रौर जिस पर उन्होंने प्रोक्लेमेशन जारी कर दिया है, क्या वह वैश है या अवैध है ? आप कल इस बात पर कलिय देंगे इसलिए मैं चाहता हं कि इस बात पर भी आप रूलिंग दें।

MR. CHAIRMAN: Please sit down. I have disposed of that matter.

श्री राजनारायण : ग्रापने डिस्पोज नहीं किया

SHRI A. P. CHATTERJEE (West Bengal). How can you verify that the message received on telephone is the correct message? Some message has been received on telephone and how can it be placed on the Table of the House?

MR. CHAIRMAN: I have for this reason reserved my ruling. Now, Secre-tary.v